

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF LAIBA INTERNATIONAL PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/s. LAIBA INTERNATIONAL PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	13/09/2007
3.	Authority under which corporate debtor is incorporated / registered	RoC Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN: U55100DL2007PTC168128
5.	Address of the registered office and principal office (if any) of corporate debtor	Add.: E-20 Lajpat Nagar-III, New Delhi-110024
6.	Insolvency commencement date in respect of corporate debtor	20/03/2024 (Order received on 04.04.2024)
7.	Estimated date of closure of insolvency resolution process	01/10/2024 (counting from 04.04.2024)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Saurab Sharma Reg. No.: IBBI/IPA-001/IP-P-02550/2021-2022/13951
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Add.: B-204, First Floor Back Side, T-Extension, Street No 7, Vishwas Park Extn, Uttam Nagar, Delhi 110059 Email Id.: sk04sharma@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Add.: B-204, First Floor Back Side, T-Extension, Street No 7, Vishwas Park Extn, Uttam Nagar, Delhi 110059 Email Id.: lipl.cirp@gmail.com
11.	Last date for submission of claims	18/04/2024 (14 days from receipt of order)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Relevant forms are available at https://ibbi.gov.in/en/home/downloads (b) NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of the M/s. **Laiba International Private Limited** on 20/03/2024 (copy of the order received on 04.04.2024).

The creditors of M/s. **Laiba International Private Limited**, are hereby called upon to submit their claims with proof on or before 18/04/2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA-Not Applicable.

Submission of false or misleading proofs of claim shall attract penalties.



Saurab Sharma

Interim Resolution Professional

In the matter of LAIBA INTERNATIONAL PRIVATE LIMITED

Reg. No. IBBI/IPA-001/IP-P-02550/2021-2022/13951

Validity of AFA till 18.12.2024

**Res. Address: B-204, First Floor Back Side, T-Extension,
Street No 7, Vishwas Park Extn, Uttamnagar, Delhi 110059**

Date: 07.04.2024

Place: New Delhi